

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 27<sup>th</sup> January, 2022.

No. LJ (B) 69/2012/57 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973 and in the interest of public service the Governor of Meghalaya is please to appoint Shri Glistening Dhar, MCS, Extra Assistant Commissioner as the Executive Magistrate within East Jaintia Hills District with immediate effect until further orders.

No. LJ (B) 69/2012/57-A – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973 and in the interest of public service the Governor of Meghalaya is please to appoint Smti Felicity Wann, Extra Assistant Commissioner as the Executive Magistrate within East Jaintia Hills District with immediate effect until further orders.

*sd-*

( Cyril V.D. Diengdoh )  
Secretary to the Govt. of Meghalaya,  
Law (B) Department.  
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Memo No. LJ (B).69/2012/57-B,  
Copy forwarded to: -

Dated Shillong, the 27<sup>th</sup> January, 2022.

1. The Deputy Commissioner, East Jaintia Hills District, *Khliehnik* with reference to your letter No. EJHD/CON.22/MISC/2016/Pt.V/110-A dated 3.1.2022.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. Officer concerned.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.

By order etc...,

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.  
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